

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-252(PB)/2020

IN THE MATTER OF:

Samarth S. Rajnayaak & Ors
v.
Emaar MGF Land Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MR. S.K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: -
For the Respondent -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the Corporate Debtor-Respondent.

Process dasti.

List for further consideration on 20.01.2020.

-sd-

(B. S. V. PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)